

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-195(PB)/2018

IN THE MATTER OF:

CG Power & Industrial Solutions Ltd.

.... **APPLICANT / PETITIONER**

Vs.

Mideast Integrated Steels Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

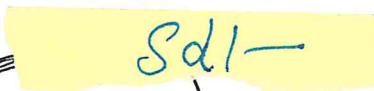
Mr. Ankit Sibbal, Advocate

ORDER


Learned Counsel for the petitioner states that notice has already been served on the Corporate Debtor. None appeared on behalf of the Corporate Debtor.

Notice to show cause to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process. Process dasti.

List the matter on 7th March, 2018.


Sdl-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


Sdl-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

22.02.2018
V.Sethi